

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2403  
ANSWERED ON:28.03.2012  
APPOINTMENT PROMOTION  
Singh Kunwar Rewati Raman

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government Department can make appointments/ promotions in a lower post in the cadre to the extent of vacancies left unfilled in the higher posts in the same cadre;
- (b) if so, the details thereof;
- (c) whether, despite the fact that the vacancy belongs to the same cadre and the official appointed/promoted to such lower post is otherwise eligible for appointment/ promotion, appointments/ promotions thus made to the lower posts are made on adhoc basis and the service rendered by such official is not counted towards his promotion to the next grade; and
- (d) if so, the reasons therefor, and if not, the rules governing appointments/ promotions in a lower post against unfilled vacancies in the higher posts?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a): No Madam.

(b): Does not arise.

(c) & (d): Appointment/Promotion to a post are made as per provision of statutory Recruitment Rules, applicable to the post. Ad-hoc appointment/ promotion are resorted to in exceptional circumstances, keeping in view the functional/operational requirement of a post which cannot be kept vacant till a regular arrangement is made to such post. Service rendered on ad-hoc basis in a grade does not count for the purpose of seniority in that grade and for eligibility for promotion to the next higher grade. There is no provision of appointment/promotion to a lower post against a vacancy in the higher post.